

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 226 OF 2017 &**  
**IA NO. 452 OF 2017**

**Dated : 3<sup>rd</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**The Kerala High Tension and Extra High Tension Industrial Electricity Consumers' Association** .... **Appellant(s)**

**Vs.**

**Kerala State Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Atul Shankar Vinod  
Mr. M.P. Vinod

Counsel for the Respondent(s) : Mr. Mukund P. Unny  
Mr. P.V. Dinesh for R-2

Mr. Shashwat Singh

**ORDER**

Since connected matters are listed before Court-II, counsel for both parties request for transfer of this matter before Court-II. Permission granted.

List the matter for hearing on **06.02.2020 before Court-II.**

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/pk*

**(Justice Manjula Chellur)**  
**Chairperson**